

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 90/AT/2021**

**Coram:**

**Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member**

**Date of Order: 5<sup>th</sup> May, 2021**

**In the matter of:**

Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Ramgarh New Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

**And**

**In the matter of**

Ramgarh Transmission Limited  
B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi - 110 016

**.....Petitioner**

**Vs**

1. SBE Renewables Seventeen Private Limited  
1<sup>st</sup> Floor, Worldmark-2, Aerocity,  
New Delhi - 110 037.

2. Renew Surya Aayan Private Limited  
138, Ansal Chambers-II,  
Bhikaji Cama Place, New Delhi – 110 066.

3. Renew Surya Vihaan Private Limited  
138, Ansal Chambers-II,  
Bhikaji Cama Place, New Delhi – 110 066.

4. Altra Xergi Power Private Limited  
8<sup>th</sup> Floor, DLF Square, DLF Phase-II,  
Gurgaon – 122 002.

5. REC Power Distribution Company Limited  
REC Corporate Head Quarter,  
C & D Block, Plot No. I – 4,  
Sector – 29, Gurugram – 122 001.

6. Power Grid Corporation of India Limited.  
Saudamini, Plot no.2, Sector -29,  
Gurgaon – 122 001.

.....Respondents

**Parties present:**

Shri B Vamsi Rama Mohan for the Petitioner

**ORDER**

The Petitioner, Ramgarh New Transmission Limited, has filed the present Petition under Section 63 of the Electricity Act, 2003 (hereinafter referred to as the 'Act') for adoption of transmission charges in respect of Transmission System for 'Transmission system strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under phase II – Part A' (hereinafter referred to as 'the Transmission System' or 'the Project') to be established on Build, Own, Operate and Maintain (BOOM) basis.

2. After filing of the Petition, the Bid Process Coordinator (for short, 'the BPC') vide letter dated 22.3.2021 was directed to submit the relevant documents regarding the complete process of the competitive bidding. The necessary details have been filed by the BPC under the affidavit dated 6.4.2021.

3. The matter was called out for hearing on 22.4.2021 through video conferencing after notice to all the Respondents including the Long-Term Transmission Customers (for short, 'the LTTCs') of the Project. However, none was present on behalf of the Respondents. During the course of hearing, the representative of the Petitioner submitted that the Petitioner has already

complied with all the necessary requirements and accordingly, requested to adopt the transmission charges.

4. We have considered the submissions of the Petitioner and perused the documents on record. Section 63 of the Act provides as under:

***“Section 63: Determination of tariff by bidding process: Notwithstanding anything contained in section 62, the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.”***

5. Ministry of Power, Government of India, has notified the ‘Tariff based Competitive Bidding Guidelines for Transmission Service’ (hereinafter referred to as ‘the Guidelines’) under Section 63 of the Act vide Resolution No. 11/5/2005-PG(i) dated 13.4.2006. The salient features of the Guidelines are as under:

(a) The Guidelines are applicable for procurement of transmission services for transmission of electricity through tariff based competitive bidding and for selection of Transmission Service Provider (‘TSP’) for new transmission lines and to Build, Own, Maintain and Operate the specified transmission system elements.

(b) For procurement of transmission services, required for inter-State transmission Project, the Central Government shall notify any Central Government Organization or any Central Public Sector Undertakings, or its wholly owned subsidiary (Special Purpose Vehicle) the Bid Process Coordinator (‘BPC’) who would be responsible for coordinating the bid process.

(c) The BPC shall prepare the bid documents in accordance with the Guidelines and obtain approval of the Appropriate Commission or alternatively, the BPC can use the Standard Bid Documents notified by the Ministry of Power, Government of India. Approval of the Appropriate Commission would be necessary, if any material

deviation is proposed to be made in the Standard Bid Documents. Intimation about the initiation of the bid process shall be sent by the BPC to the Appropriate Commission.

(d) For procurement of transmission services under the Guidelines, the BPC may adopt at its option either a two-stage process featuring separate Request for Qualification ('RfQ') and Request for Proposal ('RfP') or adopt a single stage two envelope tender process combining both RfQ and RfP processes.

(e) RfQ or combined RfQ and RfP notice shall be issued in at least two national newspapers, on websites of the BPC and the Appropriate Government and preferably in the trade magazines also to provide wide publicity. For the purpose of issue of RfQ, minimum conditions to be met by the bidder shall be specified in RfQ notice. The bidding shall be by way of International Competitive Bidding.

(f) Standard documentations to be provided in the RfQ stage shall include definitions of requirements including brief description of the Project, commissioning milestones to be achieved by the bidders, qualification required to be met by bidders, conditions as specified by the Appropriate Commission for being eligible to obtain transmission licence, etc.

(g) Standard documentations to be provided by BPC in the RfP shall include specified target dates/months for commissioning and commercial operations and start of providing transmission services, Transmission Service Agreement (for short, 'the TSA') proposed to be entered with the selected bidder, period of validity of offer of bidder, bid evaluation methodology to be adopted by the BPC, discount factor to be used for evaluation of the bids, specification regarding the bid bond and project completion guarantee to be furnished by the bidders, proposed indemnification agreement between the TSP and the utilities, amount of contract performance guarantee as percentage of the project cost, the liquidated damages that would apply in the case of delay in start of providing the transmission services and other technical

and safety criteria to be met by the bidder/TSP including the provisions of Indian Electricity Grid Code (hereinafter referred to as 'the Grid Code').

(h) To ensure competitiveness, the minimum number of qualified bidders shall be two. The Empowered Committee shall constitute a committee for evaluation of the bids with at least one member from Central Electricity Authority ('CEA'), not less than two members from the concerned Regional Power Committees and at least one independent member. The bids shall be opened in public and representative of the bidders shall be allowed to remain present. The technical bids shall be scored to ensure that only the bids that meet the minimum technical criteria set out in the RfQ shall be considered for further evaluation on the transmission charge bids. The transmission charge bid shall be rejected if it contains any deviation from the tender conditions for submission of the same. The bidder, who has quoted the lowest transmission charge as per the evaluation procedure, shall be considered for the award.

(i) The Guidelines provide for suggested time tables for the bid process. The timeline suggested for two stage bid process is 145 days and single stage two envelope bid process is 180 days. BPC is empowered to give extended time-frame based on the prevailing circumstances and such alterations shall not be construed as deviation from the Guidelines.

(j) The selected bidder shall make an application for grant of transmission licence to the Appropriate Commission within ten days from the date of issue of Letter of Intent ('Lol') or signing of TSA, whichever is later, subject to further extension of time as provided under Clause 2.4 of the RfP.

(k) BPC shall make the final result of evaluation of all bids public. The final TSA along with the certification of Bid Evaluation Committee ('BEC') shall be forwarded to the Appropriate Commission for adoption of tariff in terms of Section 63 of the Act.

6. Therefore, we have to examine whether the process as per the provisions of the Guidelines has been followed in the present case for arriving at the lowest levelised transmission charges and for selection of the successful bidder.

7. Ministry of Power, Government of India, vide Gazette notification. F. No. 15/3/2018-Trans-Pt(1) dated 27.1.2020 notified REC Transmission Projects Company Limited (for short, 'RECTPCL') as BPC for the purpose of selection of bidder as Transmission Service Provider to establish 'Transmission system strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under phase II – Part A' through tariff based competitive bidding process.

8. Ramgarh New Transmission Limited was incorporated on 26.6.2020 under the Companies Act, 2013 as a wholly owned subsidiary of RECTPCL with the objective to establish 'Transmission system strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under phase II – Part A' and to act as the Transmission Service Provider after being acquired by the successful bidder. The main objectives of the Petitioner Company in its Memorandum of Association are as under:

*"To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time".*

9. In the present case, BPC prepared single stage two envelopes bidding documents (RfP) in accordance with the Standard Bid Documents issued by the Ministry of Power, Government of India vide its letter dated 3.3.2020. The BPC started the process of selection of

TSP with the publication of Global Invitation for Qualification for selection of developer on BOOM basis for the Project. The notice for RfP was published on 11.5.2020 in various editions of Times of India (English) and Navbharat Times (Hindi) and on 13.5.2020 in Financial Times (International) with the last date of submission of response to RfP as 21.12.2020. Intimation regarding initiation of the bid process was given to this Commission in accordance with Clause 4.2 of the Guidelines vide letter No. RECTPCL /TBCB/2019-20/28 dated 11.5.2020.

10. The key milestones in the bidding process were as under:

<b>Sr. No.</b>	<b>Events</b>	<b>Date</b>
1	Publication of RfP	11.05.2020
2	Technical & Price Bid Submission	21.12.2020
3	Technical Bid Opening	21.12.2020
4	Initial Price Opening	19.01.2021
5	e-Reverse Auction	20.01.2021
6	Final Bid Evaluation Committee Meeting	27.01.2021
7	Issuance of Lol	29.01.2021
8	Signing of Agreement and Transfer of SPV	09.03.2021

11. The scope of the Project as per the Request for Proposal and the Transmission Service Agreement is as under:

<b>Sr. No.</b>	<b>Name of the Transmission Element</b>	<b>Scheduled COD in months from the Effective Date</b>
1.	Establishment of 400/220 kV, 4x500 MVA at Ramgarh-II (Fatehgarh-III) PS with 420 kV (2x125 MVAR) bus reactor 400/220 kV, 500 MVA ICT- 4 400 kV ICT bays – 4 220 kV ICT bays – 4 400 kV Line bays – 4 220 kV line bays – 7 125 MVAR, 420 kV bus reactor – 2 420 kV reactor bay – 2	18 months

Sr. No.	Name of the Transmission Element	Scheduled COD in months from the Effective Date
	Future provisions: Space for 765/400 kV ICTs along with bays: 8 nos. 765 kV line bay along with switchable line reactor: 8 nos. 765 kV Bus Reactor along with bays: 3 nos. 400/220 kV ICTs along with bays: 8 nos. 400 KV line bays along with switchable line reactor: 10 nos. 400 kV Bus Reactor along with bays: 2 nos. 400 kV Sectionalizer bay: 2 nos. 220 kV line bays: 15 nos. 220 kV Sectionalizer bay : 4 nos. (each for main bus-I & main bus-II in each section)	
2.	Ramgarh-II (Fatehgarh-III) PS-Fatehgarh-II PS 400 kV D/c line (Twin HTLS*)	
3.	2 no. of 400 kV line bays at Fatehgarh-II for Ramgarh-II (Fatehgarh-III) PS – Fatehgarh-II PS 400 kV D/c line	
4.	Ramgarh-II (Fatehgarh-III) PS-Jaisalmer-II (RVPN) 400 kV D/c line (Twin HTLS*)	
5.	2 no. of 400 kV line bays each at Jaisalmer-II for Ramgarh-II (Fatehgarh-III)-Jaisalmer-II 400 kV D/c line	

(\*with minimum capacity of 2100 MVA on each circuit at nominal voltage.)

12. The identified LTTCs of the Project as specified in the TSA are:

S. No.	Name of LTTCs
1.	SBE Renewables Seventeen Private Limited
2.	Renew Surya Aayan Private Limited
3.	Renew Surya Vihaan Private Limited
4.	Altra Xergi Power Private Limited
5.	Renew Surya Roshni Private Limited

However, subsequently, one of the LTTCs, namely, Renew Surya Roshni Private Limited was removed from the list of LTTCs by BPC vide its letter dated 1.3.2021.

13. For the purpose of evaluation of bids, the Bid Evaluation Committee ('BEC') comprising of the following was constituted:



a)	Shri Anil Kumar Arora, Head, SBI Capital Markets	Chairman
b)	Shri Soumitra Mazumdar, Superintending Engineer, Northern Regional Power Committee	Member
c)	Shri Sudhir Jain, Superintending Engineer (P&P), Rajasthan Rajya Vidyut Prasaran Nigam Limited (RVPN)	Member
d)	Shri Y. K. Swarnkar, Director, PSETD Division, Central Electricity Authority	Member
e)	Ms. Manjari Chaturvedi, Director, PSPA-I Division, Central Electricity Authority	Member
f)	Shri Sanjay Kulshreshtra Chairman of SPV- Ramgarh New Transmission Limited	Convener- Member of the Committee

14. Responses to single stage RfP were received from the four bidders as per details given below:

S. No.	Name of Bidders
1.	Power Grid Corporation of India Limited
2.	Adani Transmission Limited
3.	ReNew Transmission Ventures Private Limited
4.	Sterlite Grid 19 Limited

15. The responses to single stage RfP were opened 21.12.2020 in the presence of BEC and the representatives of the bidders. Based on the evaluation of the responses to single stage RfP, the BEC declared all four bidders meeting qualification requirement of RfP based on their Responses to RfP and subsequent clarifications (wherever applicable).

16. Based on the recommendation of BEC, the initial offer of all the four bidders were opened online on 19.1.2021 in the presence of BEC. The lowest Initial Price Offer discovered (Best Deal) at MSTC portal was Rs. 417.13 million per annum to participate in the e-reverse bidding stage and submit their final offers. The Initial Price Offer (Levelised Transmission Charges) quoted by all the four bidders are as under:

<b>Sr. No.</b>	<b>Name of Bidders</b>	<b>Levelised Transmission Charges from the Initial Offer (in Rs. Million)</b>	<b>Rank</b>
1.	Power Grid Corporation of India Limited	417.13	L1
2.	ReNew Transmission Ventures Private Limited	445.16	L2
3.	Adani Transmission Limited	500.00	L3
4.	Sterlite Grid 19 Limited	534.01	L4

17. The e-reverse auction was carried out at MSTC portal on 20.1.2021 in the presence of members of BEC after intimating to above four bidders regarding lowest initial price offer. After 26 rounds of bidding, the following levelised transmission tariff for each bidder (in ascending order) emerged:

<b>S. No.</b>	<b>Name of the Bidder</b>	<b>Levelised Transmission Chargers from the Final Offer (in Rs. Million)</b>	<b>Rank</b>
1.	Power Grid Corporation of India Limited	390.53	L-1
2.	Adani Transmission Limited	391.52	L-2
3.	ReNew Transmission Ventures Private Limited	445.16	L-3
4.	Sterlite Grid 19 Limited	534.01	L-4

18. Based on e-reverse bidding, BEC in its meeting held on 27.1.2021 recommended Power Grid Corporation of India Limited with the lowest levelised transmission charges of Rs. 390.53 million per annum as the successful bidder.

19. Letter of Intent was issued by the BPC on 29.1.2021 to the successful bidder i.e. Power Grid Corporation of India Limited. In accordance with Clause 12.3 of the Guidelines, the BPC

has hosted the final result of the evaluation of the bids for selection of developer for the Project. on the website of RECTPCL.

20. In accordance with the provisions of the bid documents and Lol issued in its favour, the Petitioner has prayed for adoption of the transmission charges for the Project which has been discovered through the process of competitive bidding.

21. It is also relevant to note that in the interregnum, in compliance to the direction of Ministry of Power and order dated 5.2.2021 of the Ministry of Company Affairs, BPC, REC Transmission Project Company Limited amalgamated with REC Power Distribution Company Limited ('RECPDCL') with appointed date as 1<sup>st</sup> April, 2020 and effective date as 6<sup>th</sup> February, 2021 and as per the Scheme of Amalgamation, all the property, rights, powers, liabilities and duties of RECTPCL stood transferred to RECDPCL without further act or deed.

22. In accordance with Clauses 2.15.2 and 2.15.4 of RfP, the selected bidder shall within ten days of issue of the Letter of Intent, accomplish the following tasks:

- a) Provide Contract Performance Guarantee in favour of the LTTCs;
- b) Execute the Share Purchase Agreement;
- c) Acquire, for the acquisition price, one hundred percent equity shareholdings of Ramgarh New Transmission Limited along with all its related assets and liabilities;
- d) Make an Application to this Commission for adoption of charges under Section 63 of the Act; and
- e) Apply to this Commission for grant of transmission licence.

23. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day-to-day basis till the end of the Bid validity period". Though Lol was issued on 29.1.2021, RECPDCL, vide its letter dated 6.2.2021, 17.2.2021, 1.3.2021 and 9.3.2021, in terms of Clauses 2.15.2 of RfP extended the date upto 16.3.2021 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee to the LTTCs of the Project for an amount of Rs. 354.6 million (Rs. 35.46 crore) and has acquired hundred percent equity-holding in the applicant company on 9.3.2021 after execution of the Share Purchase Agreement with RECPDCL. The TSP on behalf of the selected bidder filed the Petition through e-filing for adoption of tariff on 12.3.2019.

24. In accordance with the Competitive Bidding Guidelines, BEC has to certify that the tariff has been discovered through a transparent process of bidding and the tariff discovered is in line with prevailing market prices. In the minutes of Bid Evaluation Committee meeting held on 27.1.2021, the following has been recorded:

*"2. The Bid Evaluation Committee had met earlier on 19.01.2021 where the Initial Offers were opened and following was recommended:*

- As per provisions of RFP document, following four (4) bidders are qualified to participate in the electronic reverse auction stage and submit their Final Offer:*

<b>S.No</b>	<b>Name of Bidders</b>	<b>Levelised Transmission Charges from the Initial Offer (in Rs. Million)</b>	<b>Rank</b>
1.	<i>Power Grid Corporation of India Limited</i>	417.13	L1
2.	<i>ReNew Transmission Ventures Private Limited</i>	445.16	L2
3.	<i>Adani Transmission Limited</i>	500.00	L3

4.	<i>Sterlite Grid 19 Limited</i>	534.01	L4
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- To start the e-reverse auction on 20.01.2021 at 1030 Hrs (IST) after intimation to all the four (4) qualified bidders regarding lowest initial price offer.

3. Pursuant to the above, RECTPCL confirmed to BEC that all the above four (4) bidders were informed on 19.01.2021 regarding the e-reverse Auction start time and lowest initial offer.

4. The e-Reverse Auction started on 20.01.2021 at 1030 Hrs (IST) on MSTC portal. After 26 rounds of bidding, following levelised Transmission Charges for each bidder (in ascending order) emerged:

<b>S. No.</b>	<b>Name of the Bidder</b>	<b>Levelised Transmission Charges from the Initial Offer (Rs. in Million)</b>	<b>Levelised Transmission Chargers from the Final Offer (Rs. in Million)</b>	<b>Rank</b>
1.	<i>Power Grid Corporation of India Limited</i>	417.13 (L-1)	390.53	L-1
2.	<i>Adani Transmission Limited</i>	500.00 (L-3)	391.52	L-2
3.	<i>ReNew Transmission Ventures Private Limited</i>	445.16 (L-2)	445.16	L-3
4.	<i>Sterlite Grid 19 Limited</i>	534.01 (L-4)	534.01	L-4

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7. As per above table, M/s Power Grid Corporation of Limited emerged as the successful Bidder after the conclusion of e-Reverse Auction with the lowest Levelised Transmission Charges of Rs. 390.53 Million which is also the Final Offer.

8 BPC, in their evaluation report (Annex- 2) has confirmed the following:

- The levelised charges for this project has been computed based on the estimated cost as communicated by cost committee constituted by National Committee on Transmission (NCT) and as per prevailing CERC norms which works out to be Rs. 769.84 million.
- The entire bid process has been carried out in accordance with the “Tariff based Competitive Bidding Guidelines for Transmission Service” and “Guidelines for encouraging competition in development of the Transmission Projects” issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.

9 After detailed discussions on the evaluation report prepared by BPC (Annex-2), the Bid Evaluation Committee decided the following:

- M/s Power Grid Corporation of India Transmission Limited with the lowest Levelised Transmission Charges of Rs. 390.53 Million, is the successful Bidder after the conclusion of the e- reverse Auction.

*(b) The levelised charges quoted by the successful Bidder, during e-reverse auction, is lower than the Levelised Charges estimated by BPC (Para 8 (a)), hence the levelised charges discovered through e-reverse auction is acceptable.*

*(c) In view of (a) and (b) above, M/s Power Grid Corporation of India Limited may be issued Letter of Intent (LoI)."*

25. Bid Evaluation Committee vide its certificate dated 27.1.2021 certified as under:

*"It is certified that:*

- a. The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.*
- b. M/s Power Grid Corporation of India Limited, with lowest Levelised Transmission Charges of Rs. 390.53 Million, emerged as the successful Bidder after the conclusion of e-Reserve Auction*
- c. Thus, Levelised Transmission Charges of Rs. 390.53 Million discovered through e-reverse auction is acceptable."*

26. In light of the discussions in preceding paragraphs, it emerges that selection of the successful bidder and the levelised tariff of the Project has been carried out by the BPC through a transparent process of competitive bidding in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act. BEC has also certified that the process is in conformity with the Guidelines. BEC in its certificate dated 27.1.2021 has certified that Power Grid Corporation of India Limited has emerged as the successful bidder after conclusion of e-reverse auction with lowest levelised transmission charges of Rs. 390.53 million per annum. BEC has further certified that the levelised tariff computed on the basis of rates quoted by the successful bidder, during e-reverse auction, is lower than the levelised tariff calculated based on CERC norms and is acceptable. The

year-wise tariff quoted by the successful bidder for computation of the levelised tariff of Rs. 390.53 million per annum is contained in Schedule 6 of the TSA . Based on the certification of the BEC, we approve and adopt the transmission charges for the Project as per the Appendix (Schedule 6 of the TSA) to this order which shall remain valid throughout the period covered in the TSA. The sharing of the transmission charges by the LTTCs shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time.

27. The Petitioner has further submitted that BPC vide letter dated 9.11.2020 had intimated to the bidders that the acquisition price payable by the selected bidder for acquisition of one hundred percent of equity shareholding of Ramgarh New Transmission Limited along with all its related assets and liabilities as Rs. 55.153 million (Rs.5,51,53,000/-). However, subsequent to the bidding and during acquisition, RECPDCL vide letter dated 5.3.2021 intimated the Petitioner that the final acquisition price is Rs. 56.120386 million (Rs.5,61,20,386/-), which is higher by Rs.9,67,386/- than the amount intimated earlier. The Petitioner has submitted that the aforesaid increase in acquisition price after the bid deadline constitutes a Change in Law event under Article 12.1.1 of the TSA and that the Petitioner has furnished the necessary documentary proof in this regard. We have noted the submissions of the Petitioner. Since the scope of the present Petition is limited to adoption of transmission charges under Section 63 of the Act, the Petitioner is granted liberty to claim the Change in Law relief on this count at the appropriate point of time in accordance with the law.

28. The Petitioner vide its affidavit dated 1.4.2021 has informed that the name of the company has been changed from Ramgarh New Transmission Limited to POWERGRID

Ramgarh Transmission Limited with effect from 31.3.2021. The Certificate of change of name from Ramgarh New Transmission Limited to POWERGRID Ramgarh Transmission Limited dated 31.3.2021 issued by Registrar of Companies, Delhi has also been placed on record. Accordingly, the name of the Petitioner shall be changed to POWERGRID Ramgarh Transmission Limited on the record of the Commission.

29. A copy of this order shall be sent to CTU and Long-Term Transmission Customers of the Transmission System.

30. The Petition No. 90/AT/2021 is disposed of in terms of the above.

Sd/-  
**(P.K. Singh)**  
Member

sd/-  
**(Arun Goyal)**  
Member

sd/-  
**(I.S. Jha)**  
Member

sd/-  
**(P.K. Pujari)**  
Chairperson



**Appendix**

<b>Year</b>	<b>Commencement Date of Contract Year</b>	<b>End Date of Contract Year</b>	<b>Quoted Non-Escalable Transmission Charges (Rs. in Millions)</b>	<b>Quoted Escalable Transmission Charges (Rs. in Millions)</b>
1	Scheduled COD 18.7.2022	31-Mar-23	464.12	0.00
2	1-Apr-23	31-Mar-24	464.12	
3	1-Apr-24	31-Mar-25	464.12	
4	1-Apr-25	31-Mar-26	464.12	
5	1-Apr-26	31-Mar-27	464.12	
6	1-Apr-27	31-Mar-28	464.12	
7	1-Apr-28	31-Mar-29	464.12	
8	1-Apr-29	31-Mar-30	464.12	
9	1-Apr-30	31-Mar-31	464.12	
10	1-Apr-31	31-Mar-32	326.04	
11	1-Apr-32	31-Mar-33	326.04	
12	1-Apr-33	31-Mar-34	326.04	
13	1-Apr-34	31-Mar-35	326.04	
14	1-Apr-35	31-Mar-36	326.04	
15	1-Apr-36	31-Mar-37	326.04	
16	1-Apr-37	31-Mar-38	326.04	
17	1-Apr-38	31-Mar-39	326.04	
18	1-Apr-39	31-Mar-40	326.04	
19	1-Apr-40	31-Mar-41	326.04	
20	1-Apr-41	31-Mar-42	326.04	
21	1-Apr-42	31-Mar-43	326.04	
22	1-Apr-43	31-Mar-44	326.04	
23	1-Apr-44	31-Mar-45	326.04	
24	1-Apr-45	31-Mar-46	326.04	
25	1-Apr-46	31-Mar-47	326.04	
26	1-Apr-47	31-Mar-48	326.04	
27	1-Apr-48	31-Mar-49	326.04	
28	1-Apr-49	31-Mar-50	326.04	
29	1-Apr-50	31-Mar-51	326.04	
30	1-Apr-51	31-Mar-52	326.04	
31	1-Apr-52	31-Mar-53	326.04	
32	1-Apr-53	31-Mar-54	326.04	
33	1-Apr-54	31-Mar-55	326.04	
34	1-Apr-55	31-Mar-56	326.04	
35	1-Apr-56	31-Mar-57	326.04	
36	1-Apr-57	17-Jul-57	326.04	